

(20)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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21.4.2009

OA 481/2008

Mr. Dharmendra Jain, counsel for applicant.

Mr. M. S. Raghav, proxy counsel for

Mr. Sanjay Pareek, counsel for respondents

No. 1 to 3.

Mr. Kunal Rawat, counsel for respondent No. 4.

Heard learned counsel for the parties. The OA stands disposed of by a separate order.



(B. I. KHATRI)  
MEMBER (A)

(M. L. CHAUHAN)  
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 21<sup>st</sup> day of April, 2009

**ORIGINAL APPLICATION NO.481/2008**

**CORAM :**

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Pramod Kumar Jain,  
Senior Accounts Officer,  
O/o Accountant General (A&E),  
Rajasthan Audit & Accounts Department,  
Janpath,  
Jaipur.

... Applicant

(By Advocate : Shri Dharmendra Jain)

**Versus**

1. Union of India through  
Controller and Auditor General,  
10, Bahadur Shah Zafar Marg,  
New Delhi.
2. Accountant General (A&E),  
Rajasthan Audit & Accounts Department,  
Janpath,  
Jaipur.
3. Deputy Accountant General (Administration),  
Rajasthan Audit & Accounts Department,  
Janpath,  
Jaipur.
4. Principal Director,  
Regional Training Institute,  
Indian Audit & Accounts Department,  
A.G.Colony, Bajaj Nagar,  
Jaipur.

... Respondents

(By Advocate : Shri M.S.Raghav, proxy counsel for Shri Sanjay  
Pareek, counsel for respondents No.1to3,  
Shri Kunal Rawat, counsel for respondent No.4)

*4d*  
**ORDER (ORAL)**

PER HON'BLE MR.M.L.CHAUHAN

The applicant has filed this OA thereby praying for the following relief :

- "i) The respondents may kindly be directed that the applicant may kindly be allowed to join duties and pay the salary and allowance w.e.f. 1.11.2008.
- ii) Any other suitable direction, which the Hon'ble Tribunal deems fit and proper in the circumstances of the case mentioned hereinabove may be passed in favour of the humble applicant."

2. Grievance of the applicant is that despite he has been relieved by respondent No.4 w.e.f. 1.11.2008, he was neither allowed to join by respondent No.3 nor has he been made payment after 1.11.2008.

3. Notice of this OA was given to all the respondents. Respondents No.1 to 3 have filed their reply stating therein that the vacancy in the parent cadre become available only on 23.12.2008 and as such the applicant has been permitted to join only on 23.12.2008.

4. Respondent No.4, though, has not filed a separate reply but has placed on record a photo-stat copy of the order dated 18.4.2009 [which has been taken on record], perusal of which shows that arrear of salary w.e.f. 1.11.2008 to 23.12.2008 has been calculated and a cheque No.A/1 789698 dated 17.4.2009, amounting to Rs.74540/-, has been credited in account of the applicant.

5. In view of this subsequent development, the present OA does not survive for consideration and the same stands disposed of accordingly.

  
(B.L.KHATRI)  
MEMBER (A)

  
(M.L.CHAUHAN)  
MEMBER (J)

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